

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC Mode (Hybrid))

ITEM No.14
C.P.(IB) No.53/BB/2024

IN THE MATTER OF:

M/s. New Consolidated Construction Company Ltd. ... Petitioners
Vs.
M/s. Sterling Urban Developments Pvt. Ltd. ... Respondents

Order under Section 9 of IBC, 2016

Order delivered on 26.06.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri C. K. Nandakumar, Sr. Counsel with
Shri Chirag Sanchet, Shri Asif Lampwala,
Shri Chandraprasad Yadav
For the Respondents : Shri Naman Jhabakh

ORDER

1. Heard the Ld. Senior Counsel for the Petitioner and the Ld. Counsel for the Respondent.
2. Ld. Senior Counsel for the Petitioner has filed Affidavit of Service along with the tracking report *vide* Diary No.2333 dated 17.04.2024. The same is taken on record.
3. Further, Ld. Senior Counsel for the Petitioner has made his submissions regarding the satisfaction of limitation. He is directed to file a memo enclosing a consolidated chart explaining the date of default and how the limitation aspect is satisfied in the instant matter, within a period of one week.
4. Ld. Counsel for the Respondent seeks further time to file Vakalath and objection. However, it is noticed that in spite of availing substantial time *vide* order dated 29.05.2024, Ld. Counsel for the Respondent has not filed Vakalath as well as objections till date.
5. List the matter on **30.07.2024**.

-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)